

12.06 hrs.

## PAPERS LAID ON THE TABLE

COTTON CONTROL (AMENDMENT) ORDER, S.O. No. 2203 ISSUED UNDER THE INDUSTRIES (DEVELOPMENT AND REGULATION) ACT AND ANNUAL REPORT OF TEA BOARD

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): I beg to lay on the Table a copy each of the following papers:—

(i) The Cotton Control (Amendment) Order, 1962 published in Notification No. GSR 888 dated the 29th June, 1962 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-295/62].

(ii) S.O. No. 2203 dated the 16th July, 1962 issued under section 15 of the Industries (Development and Regulation) Act, 1951 [Placed in Library, See No. LT-296/62].

(iii) Annual Report of the Tea Board for the year 1959-60. [Placed in Library. See No. LT-297/62].

**Shrimati Renu Chakravartty** (Barrackpore): I just wanted to submit something. In the meeting of the Business Advisory Committee the Minister of Railways stated that he will make a statement in the House

**Mr. Speaker:** He is going to make a statement.

**Shrimati Renu Chakravartty:** But it is not in the agenda. That is why I raised it.

**Mr. Speaker:** It has been put in my list.

## GRANT OF LOANS TO LICENSED SALT MANUFACTURES' (AMENDMENT) RULES

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): I beg to lay on the Table a copy of the Grant of Loans to

Licensed Salt Manufacturers (Amendment) Rules, 1962 published in Notification No. GSR 1007 dated the 28th July, 1962, under sub-section (3) of section 6 of the Salt Cess Act, 1953. [Placed in Library, See No. LT-298/62.]

12.07½ hrs.

STATEMENT RE: RAILWAY  
ACCIDENTS

The Minister of Railways (Shri Swaran Singh): In answer to Starred Question No. 87, replied on the 7th August 1962, information had been supplied to the House about the number of railway accidents that took place between 23rd June and 31st July 1962. Of these, 14 accidents involved casualties. After 31st July one more accident involving casualties has taken place at Hazaribag Road Railway Station on 3rd August 1962, thus making a total of 15 accidents involving casualties.

I lay on the Table of the House a statement showing the particulars of these 15 accidents together with their causes, figures of casualties and the action taken or proposed to be taken against the railway staff responsible. [Placed in Library, See No. LT-299/62.]

The remaining accidents mostly constitute derailments of goods trains and fires in trains involving no casualties and very little loss of property. In all such cases also regular enquiries are held by the railway administration, causes of accidents ascertained and suitable action taken, including punishment to the staff held responsible. I am laying that statement on the Table of the House.

**Shrimati Renu Chakravartty** (Barrackpore): I suggest that this may be circulated.

**Mr. Speaker:** Yes, this would be circulated to the Members so that they may study it.

**Shri S. M. Banerjee (Kanpur):** The other day when we gave notice of an adjournment motion the hon. Minister agreed to make a statement. Now that statement has been laid upon the Table, I would beg of you to fix some time for its discussion. Because, if we put any question, it is stated immediately that it is under investigation and so on. I would urge upon you to consider this because this is a serious matter agitating the minds of the public at large who have even demanded the resignation of the hon. Minister which he has not done.

**Mr. Speaker:** I will consider that.

12.8½ hrs.

#### BUSINESS OF THE HOUSE

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** Sir, as you are aware, the House disposed of the Hindu Adoption and Maintenance Bill and the Christian Marriages and Matrimonial Causes Bill in about 3½ hours yesterday against an allotment of 6½ hours approved by the House.

In the list of Business for today the Government have set down 8 hours business which would keep the House engaged for today and tomorrow in accordance with the allotment approved by the House. In case the House is able to dispose of the Business earlier, it can take up an additional item of business, namely, the discussion on the Report of the Study Team on Co-operative Training on a motion to be moved by Shri D. C. Sharma. This item would, therefore, be added as supplementary business in the list of business for tomorrow.

**Shri Nambiar (Tiruchirapalli):** I have to make a submission in this connection. In the Sub-Committee of the Business Advisory Committee we have chosen seven resolutions for discussion. So, unless and until we dispose of those seven motions, we cannot take another motion, which is not included in that seven. Otherwise, the recommendations of the

Business Advisory Committee and its Sub-Committee will have no value. So, according to the recommendation of the Sub-Committee of the Business Advisory Committee, those seven motions just get priority. Therefore, one of those seven may be taken up instead of the eighth one.

**Shri Satya Narayan Sinha:** I received the report only day before yesterday and because of the shortness of time we could not contact the Ministry concerned. I promise that all those seven motions which have been recommended by the Committee will be taken up. It is only an ad hoc arrangement; in case there is a collapse of business, it will be taken up.

**Mr. Speaker:** But the apprehension is justified because if this business which has not been recommended by the Sub-Committee that has been appointed is taken up, some of those resolutions that have been recommended by the Sub-Committee might be left out.

**Shri Satya Narayan Sinha:** I promise to take up all of them. On account of the shortage of time we could not contact the Ministry concerned. But this thing will come up only in case the business in the House collapses which, I hope, will not happen.

**Shri Nath Pal (Rajapur):** If that was his apprehension, he could certainly have picked up one of the seven recommended.

**Mr. Speaker:** That is what he said. He said that that recommendation was received only yesterday evening and because he had not seen it and because this had come up just now that the business might collapse, he has made ad hoc arrangements though he hopes that it would not collapse and there was no chance of its being taken up. As a precautionary measure he has provided for it.

श्री रामेश्वरानन्द (करनाल) : अध्यक्ष महोदय , मैं आपकी सेवा में निवेदन करना